

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 1072 of 1994

✓ New Delhi this the 03rd day of February, 1995

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. P.T. Thiruvengadam, Member

Smt. Tara
R/o 10/300, Trilokpuri,
New Delhi.

...Applicant

By Advocate Shri K.N.R. Pillay

Versus

1. Union of India
through the Director General
Doordarshan,
Mandi House,
New Delhi.

2. The Director
Delhi Doordarshan Kendra,
Sansad Marg,
New Delhi.

3. Shri Satish
Casual Worker ('Safaiwala'),
Delhi Doordarshan Kendra,
Sansad Marg,
New Delhi.

...Respondents

By Advocate Shri V.S. R. Krishna

ORDER (ORAI)

Mr. Justice S.K. Dhaon, Vice-Chairman

A seniority list of Casual Safaiwalas has been prepared in pursuance of the Office Memorandum dated 25.07.1991 issued by the Deputy Director ('Establishment') in the office of the Directorate General, Doordarshan, Mandi House, New Delhi, _____ Government of India.

The grievance of the applicant is that inspite of the fact that she had been engaged as a Casual Safaiwali on 11.12.1988, her name does not find place in the said list.

2. A counter-affidavit has been filed on behalf of the respondents. Counsel for the parties have been heard and we are disposing of this O.A. finally with their consent.

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3. The respondents do not deny the fact that the applicant was initially engaged on 11.12.1988. The only reason for not including her name in the aforesaid list is that she did not make any application to that effect. Be that as it may, in the interest of justice, we direct the respondents to include her name in the aforesaid list taking into view the fact that she was initially engaged as Casual Safaiwali on 11.12.1988. The respondents shall give her a proper place in the said list and thereafter consider her for fresh engagement on the basis of her placement in the said list. We make it clear that her inclusion in the aforesaid list will not entitle her to be given a temporary status automatically and also not ipso facto result in her regularisation in service. Those aspects will be takencare of under the relevant scheme and under the relevant rules.

4. With these directions, this O.A. is disposed of finally but without any order as to costs.

P.J. 20
(P.T. THIRUVENGADAM)
MEMBER (A)

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(S.K. JHAON)
VICE CHAIRMAN

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